

**GOVERNMENT OF INDIA**

**MINISTRY OF EXTERNAL AFFAIRS**

**LOK SABHA**

**UNSTARRED QUESTION NO-3635**

**ANSWERED ON- 21/03/2025**

**REVERSE MIGRATION DUE TO POLICY CHANGE**

**3635. SHRI PARSHOTTAMBHAI RUPALA**

**Will the Minister of EXTERNAL AFFAIRS be pleased to state :-**

**(a) whether there is any reverse Migration due to changes in policy of countries like the United States and Canada;**

**(b) if so, the details thereof;**

**(c) the specific action taken/proposed to be taken by the Government to mitigate hardship of our citizens in such countries;**

**(d) whether our embassy is providing legal guidance and support to the affected citizens due to such policy change;**

**(e) if so, the details thereof; and**

**(f) whether there is any plan to re-settle them back home in the country, if so, the details thereof?**

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS**

**(SHRI KIRTI VARDHAN SINGH)**

**(a to d) No trends point towards reverse migration from either Canada or the U.S. to India as a result of the recent migration-related changes in policy / approaches in these countries.**

**The Government of India accords the highest priority to the safety, security and well-being of Indian nationals in foreign countries. Our Missions and Consulates take up all relevant issues pertaining to safety/security and welfare of Indian nationals with the concerned authorities, at every possible opportunity.**

**It is the sovereign right of States to determine their national migration policy and their prerogative to govern migration within their respective jurisdictions. Depending on their national situations, policies, priorities and requirements for entry, residence and work, States may fine tune their respective migration policies.**

**The Government of India is constantly engaged in discussions on consular and migration-related matters with partner countries through diplomatic channels, including on streamlining avenues for legal migration and mobility of Indian students and professionals, and facilitating short-term tourist and business travel for Indian citizens. India has also signed Migration & Mobility Partnership Agreements (MMPAs) and Labour Mobility Agreements (LMAs) to establish a robust framework for strengthening regular migration**

**pathways and to promote people-to-people ties, prevent irregular migration, and encourage skilled mobility.**

**Assistance to Indians living abroad is provided only as per extant rules.**

**Government of India's initiatives to enhance and support livelihood opportunities are available to all Indian citizens, including to those Indian citizens who are returning from abroad.**

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